

M. CrI. No. 2929
FIR No. 69/2014
PS: Gulabi Bagh
State Vs. Rahul
U/s 392/394/34 IPC

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

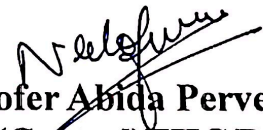
Hearing is conducted through video conferencing.

This is an application on behalf of accused-applicant Rahul for releasing him on personal bond in case FIR No.69/2014.

None has joined the Webex meeting on behalf of accused-applicant.

Let report be called in respect of the contentions raised from the IO.

For report and consideration, put up on **05.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
26.10.2020

B. A. No. 2831
FIR No. 189/2020
PS: Civil Lines
State Vs. Sumit
U/s 394/411/34 IPC

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State(through video conferencing)


Sh. Anil Vats, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is fourth application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant in case FIR No.189/2020.

Chargesheet was requisitioned. Chargesheet is not received. Same be requisitioned for the next date of hearing.

For consideration, put up on **28.10.2020 at 2pm**, i.e. physical hearing date of the Court.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
26.10.2020

B. A. No. 3175 and B. A. No. 3174
FIR No. 318/2020
PS: Civil Lines
State Vs. Vishal and State Vs. Kiran
U/s 376 IPC

26.10.2020

Fresh applications received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Deepak Ghai, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

These are two applications under Section 438 CrPC for grant of anticipatory bail on behalf of accused Vishal and Kiran in case FIR No. 318/2020.

Arguments heard in part.

Ld. Counsel for the accused-applicants submits that chargesheet without arrest is now filed against the accused-applicants and that the accused-applicants are now summoned to appear before the Ld. M on 17.11.2020. Ld. APP submits that as the chargesheet is filed without arrest there is no apprehension of arrest.

For further consideration, put up on 10.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.10.2020

B. A. No. 3157
FIR No. 490/2020
PS: Burari
State Vs. Lalit Singh
U/s 336 IPC & 25 Arms Act

26.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh.Rajan Chaudhary, Counsel for accused-applicant (through video conferencing)

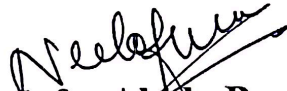
Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Lalit Singh in case FIR No. 490/2020.

Reply is filed.

Ld. counsel for the accused-applicant submits that he requires further instructions from the accused-applicant in view of the reply of the IO in this case.

For further consideration, put up on 07.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.10.2020

B. A. No. 2951
FIR No. 0028/2020
PS: Timarpur
State Vs. Nadeem
U/s 394/397/411/34 IPC

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. Rajesh Mittal , Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Nadeem in case FIR No.0028/2020.

Arguments heard in part on behalf of accused-applicant. The audio at the end of the Ld. counsel for accused-applicant is very poor. Arguments are also addressed on behalf of Ld. Addl. PP.

Taking into consideration, the problem being faced by Ld. counsel for accused-applicant in joining Webex meeting, for further consideration, put up on 04.11.2020 ie a physical hearing date of the Court.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.10.2020

B. A. No. 2830
FIR No. 13/2020
PS: Burari
State Vs. Shamshad
U/s 376/506/34 IPC

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Kuldeep Sharma, Counsel for accused-applicant (through video conferencing)

Sh. S. P. Sharma, counsel for complainant with complainant
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Shamshad in case FIR No. 13/2020.

Ld. counsel for complainant submits that accused-applicant has not come with clean hands and withheld dismissal of previous application for anticipatory bail.


Ld. counsel for accused-applicant submits that previous application for anticipatory bail was dismissed and that order is annexed alongwith the application, however the paperbook is not readily available with him today and therefore some time may be granted.

Ld. counsel for accused-applicant also submits that this second application for anticipatory bail is filed as the co-accused, who is brother of the accused-applicant has since thereafter been granted anticipatory bail and allegations against him are on the same footing as that of the accused-applicant and said order is also to annexed.



Ld. Addl. PP submits that reply of State is filed.

For further submissions, put up on 05.11.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
26.10.2020

**M. CrI. No. 2929
FIR No. 69/2014
PS: Gulabi Bagh
State Vs. Rahul
U/s 392/394/34 IPC**

26.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

Hearing is conducted through video conferencing.

This is an application on behalf of accused-applicant Rahul for releasing him on personal bond in case FIR No.69/2014.

None has joined the Webex meeting on behalf of accused-applicant.

Let report be called in respect of the contentions raised from the IO.

For report and consideration, put up on **05.11.2020.**

**(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
26.10.2020**